## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>A NO. 164 OF 2018 & IA NO. 788 OF 2018</u> <u>&</u> <u>IA NO.1174 of 2018</u>

Dated: 29<sup>th</sup> August, 2018

## Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: M/s Century Rayon Limited Versus Maharashtra State Electricity Distribution Co. Ltd & Anr		 Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Mr. Vijay Aggarwal	
Counsel for the Respondent(s) :	Ms. Rimali Batra for R-1	

## ORDER IA NO.1174 of 2018 - (for amendments)

Learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant prays for three weeks' time for filing the rejoinder.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file the rejoinder in this matter by 21.09.2018, after duly serving copy on the other side.

Post this application along with main Appeal on <u>26.09.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey) Technical Member Bn/pr (Justice N. K. Patil) Judicial Member